

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

34.

IA-168/2023 IN C.P. (IB)/120(MB)2022

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.01.2023**

NAME OF THE PARTIES:

State Bank of India

Vs.

Mr. Harish Agarwal

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016.

ORDER

The Court is convened through Video Conference.

1. Mr. Atishay Jain i/b Adv. Kunal Kanungo, Ld. Counsel for the Financial Creditor present. Mr. Hitanshu Jain i/b Mr. Chaitanya Nikte, Ld. Counsel for the RP present.
2. Hard copies of RP report is not on record. Counsel for the Financial Creditor is directed to ensure that two sets of hard copies of RP report is available with the Bench within two weeks.
3. List this matter for hearing on **06.02.2023**.

Sd/-

PRABHAT KUMAR
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)